

**Central Administrative Tribunal
Madras Bench**

OA 310/01603/2018

Dated Friday the 7th day of December Two Thousand Eighteen

P R E S E N T

**Hon'ble Mr. R.Ramanujam, Member(A)
&
Hon'ble Mr. P. Madhavan, Member (J)**

M.G. Mirabeau Anandanayaguy
No. 25, Cuddalore Main Road
Ariyankuppam, Puducherry. .. Applicant

By Advocate **M/s. V. Ajayakumar**

Vs.

1. Union of India represented by
The Government of Puducherry
Through the Secretary to Government for Education
Chief Secretariat, Puducherry.
2. The Director of School Education
100 Feet Road, Anna Nagar
Puducherry. .. Respondents

ORAL ORDER

Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the second respondent to receive the application submitted by the applicant and to permit the applicant to participate in the selection process and consequently to appoint the applicant to the post of Guest Bala Sevika and to pass such other or further orders in the interest of justice and thus render justice.”

2. It is submitted that the applicant is aggrieved by the non-acceptance of her application for the post of Guest Bala Sevika/Guest Trained Graduate Teacher notified by prospectus dated 30.10.2018. The applicant is 42 years old and she is entitled to age relaxation of 10 years for meritorious sports person and 5 years as person belonging to SC/ST. Thus, the age limit for her would be 45 and not 40, it is alleged. However while applying online, the applicant's application for the post was rejected presumably because the applicant had crossed the age of 40. Aggrieved by the rejection of her candidature the applicant is before us.

3. On perusal, it is seen that the notification provides for an upper age limit of 30 years as on 26.11.18, the last date for receipt of online application. A relaxation of 5 years is available for SC/ST candidates with a further relaxation of upto 5 years for meritorious sports persons. Against meritorious sports persons it is

indicated “10 years age relaxation will be available for such sports persons who are also SC candidates”. There is nothing in the notification to indicate that a person belonging to SC/ST will be given 5 years age relaxation for being in that category and another 10 years for being a meritorious sports person in that category. The words “10 years for SC candidates” would only mean that the meritorious sports persons belonging to the SC category would be granted 10 years age relaxation. We do not agree with the interpretation being made by the learned counsel for the applicant that the applicant would be entitled to 15 years as that would amount to double counting of relaxation available to SC/ST.

4. OA is dismissed as devoid of merits and for want of a cause of action to warrant our interference.

(P. Madhavan)

Member (J)

AS

07.12.2018

(R. Ramanujam)

Member (A)